

GOVERNMENT OF INDIA  
(MINISTRY OF TRIBAL AFFAIRS)  
**RAJYA SABHA**  
**UNSTARRED QUESTION No. 2702**  
TO BE ANSWERED ON 18.03.2021

**STEPS REGARDING LINEAR PROJECTS.**

2702. SHRI BIKASH RANJAN:

Will the Minister of TRIBAL AFFAIRS be pleased to state:-

- (a) whether the Ministry has notified any exception for linear projects with regard to the compliance of The Scheduled Tribes and Other Traditional Forest Dwellers Act, 2006;
- (b) if so, on what basis such exception has been notified in violation of the said Act, 2006; and
- (c) if not, the manner in which the Ministry of Environment, Forest and Climate Change is carrying on with linear projects at Stage-I Clearance in violation to the Forest Rights Act, 2006?

**ANSWER**

MINISTER OF STATE FOR TRIBAL AFFAIRS  
(SMT. RENUKA SINGH SARUTA)

(a) to (c) The Scheduled Tribes and Other Traditional Forest Dwellers (Recognition of Forest Rights) Act, 2006 (FRA in short) does not provide any exemption to any category of projects. Ministry of Environment, Forest and Climate Change has also conveyed non consideration of exemption of linear projects from compliance of FRA.

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